

16
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 19/2017 In TP No. 123/397-398/NCLT/AHM/2016 (New)
CP No. 26/397-398/CLB/MB/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

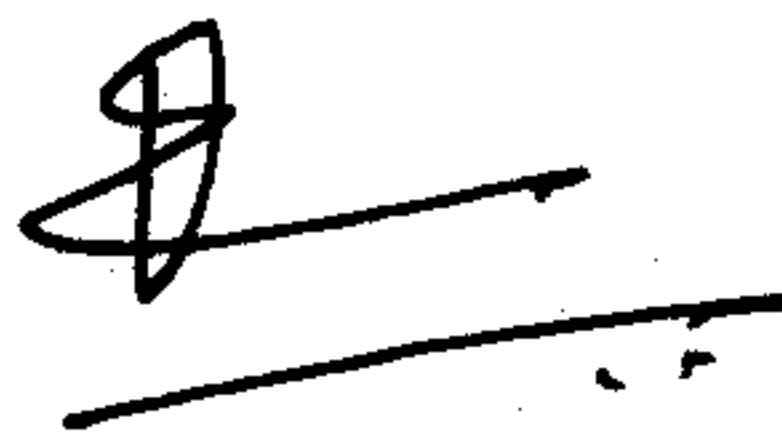
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017**

Name of the Company: Kanakbhai Ratilal Patel

V/s.

Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

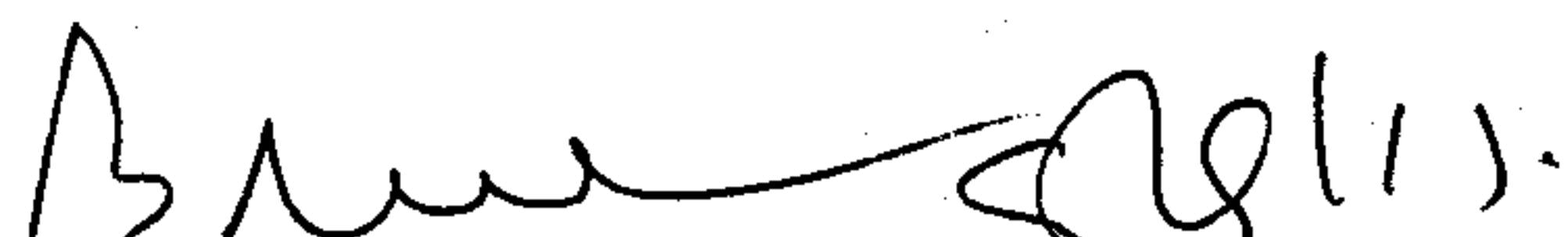
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vaibhavi K. Parikh.	Advocate	R - 1-3	
2.				

ORDER

None present for Applicant. Learned Advocate Ms. Vaibhavi Parikh present for Respondent No. 1 to 3 in IA 19 of 2017.

It appears that Registry inadvertently listed the matter for pronounced ^{new} of order. In fact, no order is dictated so far.

List the matter along with the main CP on 21.09.2017 for order.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 8th day of September, 2017.